

GSICC-I

Violence against Women is a worldwide yet still a hidden problem. The Hon'ble Supreme Court in its order dated 17/07/2013, in W.P.(C) No.162/2013 in Binu Tamta and another Vs. High Court of Delhi and others, while setting Comprehensive Regulations viz., the Gender Sensitisation and Sexual Harassment of Women at the Supreme Court of India(Prevention, Prohibition and Redressal) Regulations, 2013 in place, has directed that the High Courts too may formulate their own Regulations in the same manner and to ensure that the same are implemented at the District level as well.

In compliance of the directions of the Hon'ble Supreme Court of India, as ordered “THE GENDER SENSITISATION & SEXUAL HARASSMENT OF WOMEN AT THE MADRAS HIGH COURT – PRINCIPAL SEAT AT CHENNAI AND MADURAI BENCH AT MADURAI – (PREVENTION , PROHIBITION AND REDRESSAL) REGULATIONS, 2013” have been notified and as per regulation 4(2), the THE GENDER SENSITISATION & INTERNAL COMPLAINTS COMMITTEE FOR THE PRINCIPAL SEAT AND MADRAS GSICC-I AND GSICC-II FOR THE MADURAI BENCH OF MADRAS HIGH COURT, MADURAI were constituted.

As per the regulation “THE GENDER SENSITISATION & SEXUAL HARASSMENT OF WOMEN AT THE MADRAS HIGH COURT – PRINCIPAL SEAT AT CHENNAI AND MADURAI BENCH AT MADURAI – (PREVENTION , PROHIBITION AND REDRESSAL) REGULATIONS, 2013” the POLICY TO PREVENT GENDER DISCRIMINATION AND SEXUAL HARASSMENT in the Madras High Court, have been framed and the Tamil and the English version of the same have been made available in the Madras High Court's website.

The Madras High Court declared the said policy on Prevention and Elimination of Gender Discrimination and Sexual Harassment in recognition of right of all women who come into the High Court, Madras either as its officials or as lawyers litigants, interns, law clerks, research assistants, witnesses, service providers, visitors, vendors or others, to be treated with dignity and to equal opportunity to work and function. (full text available at the High Court's website <http://www.hcmadras.tn.nic.in> and with the office of the Deputy Registrar(Admn.I) High Court, Madras.

As per regulation “THE GENDER SENSITISATION & SEXUAL HARASSMENT OF WOMEN AT THE MADRAS HIGH COURT – PRINCIPAL SEAT AT CHENNAI AND MADURAI BENCH AT MADURAI – (PREVENTION , PROHIBITION AND REDRESSAL) REGULATIONS, 2013” after conducting interview, 18 volunteers have been selected to assist in the gender sensitisation, crisis management duties of GSICC-I, and their contact details have been made available in the High Court's website.

As per the regulation, “THE GENDER SENSITISATION & SEXUAL HARASSMENT OF WOMEN AT THE MADRAS HIGH COURT – PRINCIPAL SEAT AT CHENNAI AND MADURAI BENCH AT MADURAI – (PREVENTION, PROHIBITION AND REDRESSAL) REGULATIONS, 2013” the Tamil and English version of the complaint format have also been made available in the High Court's website.
